

(2019) 11 DEL CK 0247

In the Delhi High Court

Case No : Criminal Writ Petition No. 3128 Of 2019

Mohit Chhabra & Anr

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 07-11-2019

Acts Referred:

Indian Penal Code, 1860 — Section 506
Information Technology Act, 2000 — Section 67

Citation : (2019) 11 DEL CK 0247

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : M.N.Dudeja, Anuj Chauhan, Ashish Aggarwal, Piyush Singhal, Neeraj Bhardwaj, Aditya Mishra

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

Quashing of FIR No. 284/2019, under Section 506 IPC and Section 67 of Information Technology Act, 2000, registered at police station Safdarjung Colony, New Delhi is sought by petitioners on the ground that the dispute between the parties stands amicably settled in terms of Memorandum of Understanding of 4th November, 2019.

Notice.

Mr. Ashish Aggarwal, Additional Standing Counsel for respondent No.1/State, accepts notice.

Learned Additional Standing Counsel for State submits that respondent No.2 is present in the Court and she has been duly identified to be complainant of FIR in question on the basis of identity proof furnished by her.

Respondent No.2, present in the Court, submits that the dispute with petitioners has been amicably resolved in terms of Memorandum of Understanding of 4th

November, 2019 and that now, no grievance against petitioners survives and therefore, the FIR in question and proceedings emanating therefrom be quashed.

Since the subject matter of the FIR stands mutually and amicably resolved between the parties, no useful purpose would be served in continuation of proceedings arising out of FIR in question.

In view of the above, FIR No. 284/2019, under Section 506 IPC and Section 67 of Information Technology Act, 2000, registered at police station Safdarjung Colony, New Delhi and the proceedings emanating therefrom, are hereby quashed.

This petition stands disposed of.